



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

सोमवार, ऑगस्ट ६, २००७/श्रावण १५, शके १९२९

खतत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Third Amendment) Act, 2007 (Mah. XXIV of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra.

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIV OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 6th August 2007).

An Act further to amend the Maharashtra Land Revenue Code, 1966.

1966. WHEREAS it is expedient further to amend the Maharashtra Land
No. of Revenue Code, 1966, for the purposes hereinafter appearing; it is
1966. hereby enacted in the Fifty-eighth Year of the Republic of India as
follows :—

1. (1) This Act may be called the Maharashtra Land Revenue Code (Third Amendment) Act, 2007.

Short title
and
commence-
ment.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(४१२)

Amendment
of section
110 of Mah.
XLI of 1966.

2. In section 110 of the Maharashtra Land Revenue Code, 1966, Mah. XLI of 1966, in sub-section (2),—

(a) for the words “not exceeding two *paise*” the words “not exceeding ten *paise*” shall be substituted;

(b) for the words “not exceeding one *paisa*” the words “not exceeding five *paise*” shall be substituted.